

(d) the number of houses built after the date on which the Government of India took charge of the Colony and the conditions on which they are given to displaced persons?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes. A statement giving the conditions of lease is laid on the Table. [See Appendix VIII, annexure No. 50.]

(b) 113.44 acres have been leased out to 23 private industries.

(c) 500 k.w.

(d) The total number of houses built so far is 5,156. The houses are allotted to the registered displaced persons of the townships on a hire-purchase basis at a monthly instalment of Rs. 11/14/- for each house for a period of 30 years. On account of poor economic conditions of the displaced persons, they are being charged at present at the rate of Rs. 6 per month.

#### FRUITS EXPORTED TO PAKISTAN

**\*1823. Shri B. S. Murthy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) the money value and the various categories of fruits exported to Pakistan during 1950-51 and 1951-52:

(b) the duty, if any, imposed by the Pakistan Government and the rate thereof; and

(c) the approximate loss suffered by the exporters due to custom delays?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). A statement containing the information is placed on the Table of the House. [See Appendix VIII, annexure No. 51.]

(c) Government are not aware of any delays in the clearance of fruits for export to Pakistan causing loss to exporters.

#### CLOTH PRICES

**\*1824. Shri M. Islamuddin:** Will the Minister of **Commerce and Industry** be pleased to state whether the cloth prices for the quarter July—September have been revised and if so, what is the result of the revision?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** Yes. There has been an increase in the prices of coarse cloth by 5.55 per cent. to 6.75 per cent. and also in the prices of fine cloth by 8.9 per cent. to 11.0 per cent. In the case of medium and superfine cloth, however, there has been decrease of 0.63 per cent. to 1.58

per cent. and 8.3 per cent. to 13.8 per cent. respectively, over the previous prices. A copy of the Notification issued by the Textile Commissioner is laid on the Table of the House. [Copy placed in the Library. See No. P-58/52.]

#### MACHKUND PROJECT

**\*1825. Shri Sanganna:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether the Government of India have any control over the working of the Machkund Hydraulic project in the District of Koraput (Orissa); and

(b) if so, what is the nature of control?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) No, Sir.

(b) Does not arise.

#### DUTIES ON TEA

**\*1826. Shri Muniswamy:** Will the Minister of **Commerce and Industry** be pleased to state:

(a) whether Government have received any representation from the members of the Central Tea Board of India regarding the Export and Excise duties on tea; and

(b) if so, what action has been taken in the matter?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Yes, Sir.

(b) The recommendations of the Central Tea Board will be considered in the light of the report of the Special Committee appointed to investigate into the problems of the tea industry.

#### RIVER VALLEY PROJECTS IN ASSAM

**\*1827. Shri Beli Ram Das:** Will the Minister of **Planning** be pleased to state:

(a) whether any river valley projects are under contemplation of Government in respect of the rivers of Assam;

(b) whether any survey has been made in this respect; and

(c) what are the results?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) Yes, Sir.

(b) and (c). Discharge and silt observations are being carried out at present.

## GLASS BOTTLES (IMPORT)

\*1828. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether import licences are being issued for the import of empty glass bottles like aerated water bottles and milk bottles;

(b) if the answer to part (a) above is in the affirmative, the total value of such licences issued during the periods July—December, 1951, January—June, 1952 and July—December, 1952 and the reason for the same; and

(c) the total amount of foreign exchange spent on the import of empty glass bottles during these periods?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) Yes, Sir.

(b) The total value of the Licences issued is as follows:—

July-December, 1951	...	Rs. 276,191
January-June 1952	..	Rs. 6,17,761
July-December, 1952	..	So far no licences have been issued.

Licences were issued for the import of special types of glass bottles not made in the country in sufficient quantities to meet the requirements of actual users.

(c) The total value of imports of empty glass bottles during the period 1st July 1951 to May 1952, is Rs. 11.46 lakhs. (Figures for the month of June 1952 are not available yet.)

## IRON AND TIN SHEETS FOR MADRAS STATE

\*1829. **Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quarterly quota of iron and of tin sheets allotted for Madras State during 1950, 1951 and 1952;

(b) whether there has been any reduction in the quota from quarter to quarter, and if so for what reasons;

(c) whether any allocation is sanctioned for cottage industries producing 'Pancharmitam' tins in and around Palni, Madras State; and

(d) if answer to part (c) above be in the affirmative, what is the total so allocated and whether there has been any reduction in this for the last three years, if so why?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**  
(a) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 52.]

(b) Yes, in the case of Pig Iron on account of reduction in the quantity available for distribution.

(c) and (d). The information is not readily available.

## ZIP MANUFACTURE

\*1830. **Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Zip manufacturers in India manufacturing Zip fasteners and allied goods and the names of these factories;

(b) whether it is a fact that Messrs. Link Industries Ltd., Madras is the only major concern in India in the line of manufacture;

(c) whether the inclusion of zip fasteners for protection in the Tariff Amendment Bill of 1952 was made on the application or representations of the Link Industries Ltd. to Government;

(d) whether any inquiry was conducted by the Tariff Board into the need for protection of this Industry; and

(e) if the answer to part (d) be in the affirmative whether inquiry was conducted before the inclusion of the Industry in the Tariff Amendment Bill and what were the recommendations of the Tariff Board?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) and (b). M/s. Link Industries Ltd., Madras, are the only manufacturers of Zip Fasteners in India at present.

(c) No, Sir. The inclusion was made on the recommendation of the late Indian Tariff Board which conducted an enquiry into the industry.

(d) Yes, Sir.

(e) The enquiry was conducted before the inclusion of the Industry in the Tariff Amendment Bill. The recommendations of the Tariff Board are embodied in the Government Resolution, copy of which is laid on the Table of the House. [See Appendix VIII, annexure No. 53.]

## ACCIDENT IN SINGARANI COLLIERIES

\*1831. **Shri Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) the causes for the accident on 22nd June, 1952 in Incline No. 2, Singarani Collieries, Kothagudium;

(b) the number of miners injured and killed; and